

IN THE HIGH COURT OF JUDICATURE AT BOMBAY CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.7760 OF 2022

Dr. Anil Shankar Rathod Petitioner

Vs.

State of Maharashtra & Ors.

..... Respondents

Mr. Vinod Sangvikar for the Petitioner

Mr.N.C.Walimbe, A.G.P. for the State

CORAM: S.V. GANGAPURWALA &

S. M. MODAK, JJ.

DATED: JULY 8, 2022

P.C.

1 The Petitioner assails the Government Resolution dated 07.08.2012 forbidding non-practicing allowance. Similar matters are identified by this court.

- 2 Rule.
- 3 Learned A.G.P. waives notice for the State and seeks time.
- In the meanwhile, there will be ad-interim Stay to clause no.4.1, 4.3, 4.4, 4.5 and 4.7 of G.R. dated 07.08.2012.

(S. M. MODAK,J.)

(S.V. GANGAPURWALA, J.)

Mohite 1/1